

move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Pune.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Pune".

The motion was adopted.

SHRI ANNA JOSHI: I introduce the Bill.

17.53. hrs

HIGH COURT AT CALCUTTA (ESTABLISHMENT OF A PERMANENT BENCH AT SILIGURI) BILL*

[English]

SHRI PIUS TIRKEY (Ali purdwar): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High court at Calcutta at Siliguri.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent of the High Court at Calcutta at Siliguri".

The motion was adopted

SHRI PIUS TIRKEY: I introduce the Bill.

17.53 hrs

EMPLOYMENT GUARANTEE BILL

By Shri Bhogendra Jha

MR. SPEAKER: Before I call upon Shri Bhogendra Jha to move the motion for con-

sideration of the Bill, we have to fix the time limit for discussion on this Bill. Will it be two hours?

SOVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Now, Shri Bhogendra Jha may move.

1756 hrs.

SHRI BHOGENDRA JHA (Madhubani): Sir, I beg to move:

"That the Bill to provide for employment or for means and resources for self-employment to all adult citizens of the country, be taken into consideration".

Sir, we have been crying against unemployment and every one without any exception has been desiring that jobs be guaranteed to all. There have been movements outside and effort inside the Parliament also to made it a Fundamental Right. Throughout the world there has been a struggle for this. But, Sir, recently, in some parts of the world employment had been guaranteed to every one, both in theory and practice. This system has developed some cracks and I do also apprehend that unemployment also may begin in those countries. In such a situation, I think this Bill which I have moved is not a wishful thinking, it is not only the expression of a desire, but it is to guarantee employment to all the citizens of this country who want to do some jobs.

Sir, this is the fourth Parliament when this Bill had been introduced. It was introduced in the Fourth Lok Sabha, in the Seventh Lok Sabha, in the Ninth Lok Sabha and again in this Lok Sabha. That way it is the fourth time that this Bill was introduced and I do submit, through you, to all my Hon. Members of this House that they do study this problem.

The question of employment has two aspects, two sides. One side is that those who are able to do some jobs, willing to do some jobs, are not getting the jobs and they

[Sh. Bhogendra Jha]

are suffering, their families are suffering because of that. That is one aspect.

The other aspect and not less important, rather much more important, is that the nation is suffering, the country is suffering because the talent, the youth and the vigour and the abilities and qualities of scores of millions of people are not being used to the interest of this country, are not being utilised for the nation development to work in various aspects of life. That way the country is suffering. So, it is not a question of providing jobs for them or for their livelihood only. The question is to utilise their capacities, to utilise their talents to utilise their youth, which no law of the land can maintain permanently at the present stage. Every day the youth is turning into old and then they are passing into graves. Thus, a grim offence is being committed against the passing youth of this country, against the present and future generation. The question is how can we utilise the capacity, the talent, the vigour of every individual of this country for the good of the society, for the good of the country and whether it is possible or not. I do submit that it is not only desirable, but it is both possible and necessary also.

Sir, I apprehend that many of my friends here may not like some aspects of the Bill, but this Bill is meant to ensure employment or self-employment, which is not less important. In a country like India where 850 million people are living, so many heads and double of that number is the number of hands, self-employment is also a very important aspect for the development of the nation, for the development of the society and for guarding against the dangers which have occurred in socialist countries.

18.00 hrs.

There, only public sector undertakings have to perform certain jobs in a certain manner which resulted in self-defeating exercises. So, in respect, I want to emphasize certain aspects of this Bill, clause by

clause in detail later.

Sir, at present, there are about 20 millions of educated youth in the unemployment registers in our country and many more are there in the country, particularly in the countryside who have not registered their names anywhere. Besides that, there is a huge number of uneducated people and they do not know how to register their names in employment offices. So, this has become a part of our national life, social life, political life and family life. Due to this unemployment problem, thousands of families are in trouble today.

MR. SPEAKER: Mr. Bhogendra Jha, you can continue next time. since the time for Private Member's Business is over, we go to the next item.

18.00 hrs

FINANCE (NO.2) BILL, 1991¹ CONTD.

[English]

MR. SPEAKER: Now, we continue the discussion on the Finance Bill. Shri Chandulal Chandrakar can continue his speech.

[Translation]

SHRI CHANDULAL CHANDRAKAR: Mr. Speaker, Sir, I was saying that our population would reach 100 crores by the year 2000. More than 25 crores tonnes of foodgrains would be required to feed this much of population. How would it be done?

MR. SPEAKER: Shri Chandrakarji, please sit down for a minute. Hon. Members, it has been decided that the discussion on Finance Bill should be completed today and the hon. Finance minister would reply to it tomorrow. Today, all members who want to speak will be allowed to do so for as long as they want to and needed we shall sit late for it. There will be no speech not even speeches on amendment on the Finance Bill tomorrow.